

ITEM NO.1

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 34207/2018

(Arising out of impugned final judgment and order dated 05-10-2017 in CRA No. 205/2014 passed by the High Court Of Gujarat At Ahmedabad)

ZAKIA AHSAN JAFRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

([PART HEARD BY: HON. A.M. KHANWILKAR, HON. DINESH MAHESHWARI AND HON. C.T. RAVIKUMAR, JJ.]

IA No. 154256/2018 - CONDONATION OF DELAY IN FILING

IA No. 154257/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 173677/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 161337/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 154254/2018 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 01-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Kapil Sibal Sr. Adv.
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Mr. Adit Pujari, Adv.
Mr. Raghav Tankha, Adv.
Mr. Mihir Joshi, Adv.

For Respondent(s)

Mr. Tushar Mehta, Ld. S.G
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Ms. Devanshi Singh, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Madhav Sinhal, Adv.

Ms. Deepanwita Priyanka, AOR

Mr. Aldanish Rein, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard-in-part.

For further arguments, list this matter tomorrow, i.e.
02.12.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)